## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH **HYDERABAD**

O.A. No.020/01744/2015

Date of Order: 04.06.2019.

Between	
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S.Rahamathulla, s/o late S.Ghouse Mohiddin, Aged about 42 yrs, Occ:Postal Assistant (under the orders of suspension), Proddatur Head Post Office, Kadapa District, r/o D.No.24/181, Power House Road, Proddatur, Kadapa District.

...Applicant

And

- 1. Union of India, rep., by the Chief Postmaster General, A.P.Circle, Dak Sadan, Hyderabad-1.
- 2. The Postmaster General. A.P.Southern Region, Kurnool-2.
- 3. The Director of Postal Services, O/o Postmaster General, A.P.Southern Region, Kurnool-2.
- 4. The Superintendent of Post Offices, Proddutur Division, Kadapa District. ... Respondents

Counsel for the Applicants ... Dr.A.Raghu Kumar Counsel for the Respondents ... Mr.M.Brahma Redd

... Mr.M.Brahma Reddy,Sr.PC for CG

## CORAM:

THE HON'BLE MR.JUSTICE L.NARASIMHA REDDY, CHAIRMAN THE HON'BLE MR.B.V.SUDHAKAR, MEMBER (ADMN.)

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## **ORAL ORDER**

(As per Hon'ble Mr.Justice L.Narasimha Reddy, Chairman)

The applicant is working as Postal Assistant in the Department of Posts. Disciplinary Proceedings were initiated against him by issuing a charge memo dated 27.08.2012 and he was also placed under suspension more than once. Even while he was under suspension, the respondents transferred him from Jammalamadugu Sub-Post Office to Udipi Division under South Karnataka Region, Karnataka Circle, vide order dated 01.10.2015. This OA is filed challenging the same.

- 2. The applicant contends that the transfer of an employee, who is under suspension, is not permissible under law. He submitted that when he reported to the place of duty at Udipi Division, the authorities at that place refused to take him into service and thereby he was put to serious hardship.
- 3. We have heard Mr.B.Pavan Kumar, proxy counsel representing Dr.A.Raghu Kumar, learned counsel for the Applicant and Mrs.C.Vijaya Lakshmi representing Mr.M.Brahma Reddy, learned standing counsel for the Respondents.

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4. The necessity for us to deal with the OA in detail is obviated on

account of the fact that the respondents themselves have withdrawn the

order of transfer dated 01.10.2015, through which he was transferred from

Jammalamadugu Sub-Post Office to Udipi Division under South Karnataka

Region, Karnataka Circle. The suspension was revoked on 13.07.2016 and

through the same order, he has been transferred from Jammalamadugu

Sub-Post Office to Visakhapatnam.

5. In view of the above developments, the OA has become infructuous

and is accordingly closed.

6. There shall be no order as to costs.

Sd/-

(B.V.SUDHAKAR) MEMBER (ADMN.) ( JUSTICE L.NARASIMHA REDDY) CHAIRMAN

Dated:this the 4th day of June, 2019
Dictated in the Open Court

Dsn.